

**LIBRARY**

**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

O.A/350/1160/2019

Date of Order: 11.11.2019

**Coram:** Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Raj Kishore Prasad, son of Late Jagannath Prasad, aged about 60 years, Ex-Assistant Divisional Fire Officer (ADFO), office of the Vehicle Depot, Panagarh – 713420, residing at Sadhu Nagar (J.K Nagar), P.O Arjunpur, P.S Bud Bud, Pin : 713402, Dist. Burdwan.

--Applicant

Versus

1. Union of India through the Secretary to the Govt. of India, Ministry of Defence, South Block, New Delhi – 110011.
2. The Additional Director General MP/MP-8 (I of R), Adjutant General's Branch, Integrated Headquarters of Ministry of Defence (Army), West Block III, R.K.Puram, New Delhi – 110066.
3. The Commandant, Vehicle Depot, Panagarh, Dist. Burdwan, (East), Panagarh, Pin 900349, C/O 99APO.

--Respondents

For The Applicant(s): Mr. S. K. Datta, counsel

For The Respondent(s): Mr. P. N. Sharma, counsel

**O R D E R (O R A L)**

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for the applicant. Affidavit of service is taken on record. Mr P.N. Sharma, ld. counsel for the respondents is also present and heard.

2. At hearing, ld. counsel for the applicant submitted that he would be satisfied if a direction is issued to the respondents to consider the

representations dated 04.07.18 and 10.06.19 (Annexure A-3 collectively) in a time bound manner.

3. Since, seeking identical relief, the applicant has already preferred a representations dated 04.07.18 and 10.06.19 to the Respondent No. 3, the Commandant, Vehicle Depot Panagarh, which is yet to be disposed of, and as no fruitful purpose would be served by calling for a reply in this matter, unless the representations is decided by the competent authority, we dispose of the OA with a direction upon the concerned Respondent no. 3 or any other competent authority to consider the representation and issue a reasoned and speaking order in accordance with law within a period of 3 months from the date of receipt of copy of this order~~s~~ In the event the applicant is found entitled to the relief as prayed for an appropriate order in accordance with law be issued within the said period.

4. It is made clear that we have not entered into the merits of this matter and therefore, all points are kept open for consideration by the respondents.

5. OA is accordingly disposed of. No costs.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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